

### List of Industries who delay deliveries of Plants and Equipment

6957. SHRI K. PRADHANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to draw up a list of large and medium industries which undertake to supply plants and equipment for various projects but delay the deliveries upsetting the commissioning schedules of priority sector projects like cement; and

(b) if so, what steps Government propose to take against the defaulting companies responsible for delayed commissioning of various projects?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b). There is no proposal to draw up such a list. The delivery schedule of the equipment is generally governed by a contract between the project and the machinery supplier. Such a contract normally includes penalty clauses for delayed supplies. Whenever complaints are received about delayed deliveries of plant and equipment, the matter is taken up with the concerned suppliers with a view to speeding up the deliveries.

### Taking over of Punalur Paper Mills Ltd., Cochin

6958. DR. A. U. AZAMI: Will the Minister of INDUSTRY be pleased to state:

(a) what is the licenced capacity of Punalur Paper Mills Limited, Cochin, Kerala;

(b) whether it is a fact that the production of paper has been fast declining; if so, the reasons therefor;

(c) whether a demand has been made for early take-over of the Company in which large number of Public Financial Institutions have stake and investments; and

(d) if so, the details thereof and proposed action of the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b) The licensed capacity of Punalur Paper Mills Ltd., Kerala is 33,000 tonnes per annum and the production in the last 3 years has been as follows:—

Year	Production (in tonnes)	% of capacity utilisation
1977 . . .	14,567	44.1%
1978 . . .	14,628	44.32%
1979 . . .	12,242	37.0%

It is reported that the decline in production is due to industrial disputes, non-availability of adequate raw materials and an accidental fire in the factory which damaged the equipment.

(c) and (d). There is no proposal at present for taking over the management of the company.

### बंगला देश से अवैध प्रवेश

6959. श्री एस. जी. सिबनल: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) जनवरी 1980 से अब तक कितने व्यक्तियों ने अवैध रूप से सीमा पार करके बंगलादेश से भारत में प्रवेश किया है;

(ख) बंगलादेश में रह रहे कितने पाकिस्तानी राष्ट्रियों ने उपर्युक्त अवधि में भारत में प्रवेश किया है;

(ग) क्या सीमा सुरक्षा बल द्वारा निरंतर गस्त लगाने और निगरानी के बावजूद इन व्यक्तियों का भारत में प्रवेश करना जारी है; और

(घ) यदि हां, तो सरकार द्वारा इस मामले में किन विशेष प्रयासों पर विचार किया जा रहा है?

गृह मंत्रालय में राज्य सचिव (श्री योगेश्वर मकवाना): (क) से (घ): सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

### Regularisation of Apprentice/Clerks in DMC

6960. SHRI K. LAKKAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi Municipal Corporation recruited some Apprentice Clerks in 1978 and 1979 and on conclusion of their training, regularised few and discharged the larger number;

(b) whether it is also a fact that earlier almost all the Apprentice/Clerks taken by the D.M.C. had been regularised on the conclusion of their training;

(c) if so, the reasons for not absorbing the 1978-79 batch fully particularly when their admission was done after their having passed a test held by the Delhi Municipal Corporation; and

(d) the action proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (d). According to the information supplied by the Municipal Corporation of Delhi excluding Delhi Electricity Supply Undertaking and Delhi water Supply and Sewage Disposal Undertaking, which are autonomous bodies, the position is as follows:—

The Apprenticeship Adviser in 1975 required the M.C.D. to engage 163 apprentices to undergo apprenticeship training in the designated trades of Book-Keeping and Accountancy, Store-Keeper, Clerks General and Cashiers.

In pursuance to this the M.C.D. approved the engagement of 163 apprentices from 1976 onwards for a period of one year in the aforesaid trades. Those apprentices who were engaged

in 1978-79 were relieved on completion of their training and those engaged in 1979-80 are still undergoing training.

However, during the period from November, 1976 to January 1978, the apprentices who were engaged by the Corporation were those who had qualified in a competitive test held by the Corporation in July 1975 for recruitment as LDCs. These apprentices were absorbed on the occurrence of vacancies in the Corporation.

Apprentices taken in during 1978-79 were not absorbed. There is no obligation on the part of the employer under the Apprenticeship Act 1961 to absorb the apprentices.

It is not correct that the apprentices engaged in 1978-79 had qualified in the test for LDCs as the direct recruitment to the post of LDCs in the Corporation is now required to be made through the Clerks Grade Examination to be conducted by the Staff Selection Commission, and the earlier system of recruiting LDCs by the M.C.D. directly has been discontinued.

बिहार में 1978 के उप-चुनाव में मतदान केन्द्र पर कब्जा करने के संबंध में गिरफ्तार किये गये व्यक्ति

6961. आचार्य भगवान दत्त: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) समस्तीपुर (बिहार) के नवम्बर, 1978 के लोक सभा उप-चुनाव में मतदान केन्द्रों पर कब्जा करने तथा दूसरी अनियमितताएं करने के आरोप में केन्द्रीय रिजर्व पुलिस द्वारा कितने व्यक्तियों को गिरफ्तार किया गया था;

(ख) क्या गिरफ्तार किये गये व्यक्तियों में केन्द्रीय मंत्री, राज्यों के मंत्री, संसद सदस्य तथा विधान सभा सदस्य भी सम्मिलित थे;

(ग) क्या गिरफ्तार किये गये व्यक्तियों के विरुद्ध अब तक कोई कार्यवाही कर ली गई है;